

Central Administrative Tribunal
Principal Bench

O.A.No.356/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of August, 1999

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Major M.R.Penghal
99/ Defence Colony
Hissar - 125 001(Haryana). Applicant
(Applicant in person)

Vs.

1. Union of India through
The Secretary
Ministry of Defence
Room No.221 A Sena Bhavan
New Delhi - 110 011.
2. Additional Director General
Army Postal Service (AP53E)
Quarter Master General's Branch
Army Headquarters
West Block III, R.K.Puram
New Delhi - 110 066. Respondents

(By Shri R.P.Agarwal, Advocate)

O R D E R(Oral)

By Reddy. J-

The OA has been filed for the sanction and payment of final withdrawal of GPF amount. The learned counsel for the respondents submits that the entire amount, i.e., Rs.79,129/-, due against the GPF A/c has been sanctioned and the said amount was directed to be paid by the Post Master, Hissar, to the applicant, on proper identification and verification, vide order dated 10.3.1998. A copy of the same has also been endorsed to the applicant.

2. The applicant submits that he is not interested in final withdrawal of the GPF amounts. He wants an amount of Rs.60,000/- as sought by him as a final withdrawal against GPF amount. Since the applicant has been repatriated from Army Postal Service and has

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been posted back to his parent Department, the respondents have released the entire amount, which was due to him. The applicant is therefore should contact the concerned Post Master and take the payment after proper identification. (10)

3. In the above circumstances, we do not see any ground for passing any order, further, in this case. The OA is accordingly disposed of. No costs.

~~R.K.Ahooja~~
(R.K.Ahooja)

Member (A)

~~/rao/~~

~~Mr.B.M.Reddy~~
(V.RAJAGOPALA REDDY)
VICE-CHAIRMAN (J)